

Shrimati Lakshmi Menon: Yes, Sir.

Pandit D. N. Tiwary: May I know what steps Government has taken to facilitate the passage of boats and to restore trade there?

Shrimati Lakshmi Menon: We have already said that protests have been lodged and correspondence is proceeding.

Dock and Coal Workers in Madras Port

*245. **Shri Tangamani:** Will the Minister of Labour and Employment be pleased to state:

(a) whether the Dock-workers, under the Madras Dock Labour Board in Madras Port are being given weekly-off with pay; and

(b) whether the un-registered coal workers of Madras Port have been requesting the Government of India to see that the payment of agreed wages is ensured?

The Deputy Minister of Labour (Shri Abid Ali): (a) No.

(b) A representation was made to the General Manager, Southern Railway for ensuring payment of agreed wages before accepting tender for 1957-58 and a suitable clause was put into the agreement between the Railway administration and the contractors.

Shri Tangamani: In today's newspapers there is a report that a tripartite committee presided over by Mr. Jeejeeboy is working on a scheme in Calcutta and such a committee may be appointed for Madras. If there is such a proposal, could the hon. Minister tell us when the committee is going to be appointed for Madras?

Shri Abid Ali: After the receipt of the report concerning Calcutta, we will consider the Madras question.

Shri Narayanankutty Menon: May I know whether the Government propose to establish Committees for the other major ports in India?

Shri Abid Ali: For Bombay, this scheme is already in force. For Calcutta, a Committee has been appointed. I have said that with regard to Madras, we will consider the question after receipt of the Calcutta report.

Shri Narayanankutty Menon: There are two other major ports. May I know whether the Government have considered the question of appointing a committee for the two other ports also?

Shri Abid Ali: Not at present.

Shri Tangamani: What is the clause that is being introduced in the case of contract labour engaged by the railway authorities in the Madras harbour?

Shri Abid Ali: The same as was demanded by the Union that the agreement between the workers and the contractors should be implemented.

Film Institute

*246. **Shri Keshava:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether a working party under the Chairmanship of Shri B. N. Sircar was appointed by Government to go into the question of starting a film institute;

(b) if so, whether they paid a visit to the Chamarajendra Occupational Institute at Bangalore; and

(c) whether they have submitted a report?

The Minister of Information and Broadcasting (Dr. Keskar): (a) to (c). Yes, Sir.

Shri Keshava: Is it not a fact that adequate material and personnel to start an institution of this type is available in this Occupational Institute in Bangalore?

Dr. Keskar: I have not understood the trend of the question. If the hon. Member implies that instead of trying

to start a Film Institute, the Government might adopt or adjust the Institute referred to in the question for that purpose, I might say that the Sircar Committee visited not only this Institute but some other institutes also for the purpose of finding out whether the institutes that were working are adequate or what other experience we can gain from them. That was not meant to make any recommendations for this Institute. That was only advisory.

Shri Palanlandi: What is the function of the Film Institute?

Dr. Keskar: The Film Institute is yet to come. There is a Bill pending before the Rajya Sabha, the National Film Board Bill. In that, a proposal for a Film Institute is included.

Shri Keshava: Who are the Members of this Committee? Will the Government please place a copy of the report on the Table of the House?

Dr. Keskar: This is not a type of Committee which was meant to make any recommendations to the Government about the possible Film Institute. A draft proposal for a Film Institute is already before Parliament; as I said, it has been introduced in the other House. As far as this report is concerned, it is a small technical report giving information regarding the Institutes that exist. That is all. There is no Committee existing. It has been dissolved already. It does not exist any more.

Indians in Singapore

*248. **Shri Bibhuti Mishra:** Will the Prime Minister be pleased to state whether proposed Constitution for Singapore provides any safeguards for Indians in that State?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): No separate safeguard has been provided for Indians in Singapore, but the constitutional arrangements recommend that it shall be Singapore Government's responsibility constantly to care for the interests of racial and religious minorities in Singapore.

श्री बिभूति मिश्र : क्या मंत्री महोदय यह बतलाने की कृपा करेंगे कि भल्पसंस्थक भारतीयों को जो कि वहाँ बसते हैं उनके कलचरल, रेशियल और धन्य हितों की रक्षा के वास्ते संविधान में कोई भ्रलग से संफगाई है ताकि वहाँ पर उन को पोलिटिकल बेटेज मिल सके ।

प्रधान मंत्री तथा संबन्धक कार्य मंत्री (श्री जवाहरलाल नेहरू) : इसका जवाब दे दिया गया है कि उसमें कोई भ्रलग दफा नहीं है लेकिन उसमें शुरू ही में लिखा है कि पूरी रक्षा करनी चाहिए ।

Urban Agricultural Land for Displaced Persons

*250. **Shri Ajit Singh:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether it is a fact that urban agricultural land in the Punjab has not been allotted to Displaced Persons who left the same kind of land in West Pakistan;

(b) if so, whether it is a fact that there has been lot of unrest and agitation on this account;

(c) the policy being adopted in disposing of this land to the Displaced Persons; and

(d) whether it is a fact that industrial establishments having the value of less than Rs. 20,000 would not be auctioned and would be allotted to occupants against their verified claims?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) to (c). Urban agricultural lands are being treated in the same manner as other urban properties. Claims of displaced persons in respect of similar lands in West Pakistan have been verified and compensation for them has to be paid on the same basis as other urban properties. So far, urban agricultural lands were not allottable. There were some representations on this point. To